



2025:DHC:10913-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13778/2025, CM APPL. 76476/2025 & CM APPL.
76477/2025
CT GD RAMESH CHANDPetitioner
Through: Ms. Charu Dalal and
Choudhary Amit Bassoya, Advs.

versus

UNION OF INDIA AND ORSRespondents
Through: Mr. Abhishek Maratha, SPC for
UOI with Ms. Nupur Sharma, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **04.12.2025**

C. HARI SHANKAR, J.

1. Ms. Charu Dalal, learned Counsel for the petitioner submits that, as her client stands terminated on medical grounds, she would have to institute a fresh challenge. She, accordingly, seeks leave to withdraw this writ petition with liberty to do so.

2. Reserving liberty as aforesaid, the petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J

DECEMBER 4, 2025/dsn